

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH  
AT AMARAVATI**

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Sub: High Court of Andhra Pradesh – Incorporation of Standing Order No. 282 (1) of High Court Standing Orders (Revised), 2004, for mentioning criminal antecedents of the accused in the bail applications presented to the High Court – **NOTIFIED.**

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**ORDER ROC.NO 613/SO/2025, DATED: 25.06.2026.**

The High Court has resolved to incorporate the following provision as Standing Order No. 282 (1) to the High Court of Andhra Pradesh Standing Orders (Revised), 2004, for mentioning criminal antecedents of the accused in the bail applications presented to the High Court:

**Standing Order No. 282 (1):**

“Bail applications –In every application for bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof. An application which does not contain this information shall be placed before the bench with the necessary information.”

The incorporated Standing Order No. (S.O.) 282 (1) of the High Court Standing Orders (Revised), 2004, will come into force with immediate effect.

  
**REGISTRAR GENERAL**

To

- 1) The Prl. Private Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.

- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website].
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 4) All the Officers, High Court of Andhra Pradesh.
- 5) All the Section Heads, High Court of Andhra Pradesh.
- 6) The President, A.P. High Court Advocates' Association, Amaravati.
- 7) The President, A.P. High Court Advocates Clerks Association, Amaravati.
- 8) The Section Officer, New Filing, High Court of Andhra Pradesh.